

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 266 of 2014**

**Dated : 17<sup>th</sup> November, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**Lahmeyer International (I) Pvt. Ltd. .... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Ms. Meghana Aggarwal  
Ms. Ruth Elwin**

**ORDER**

It is now pointed out by the learned Senior Counsel for the Appellant that the Order impugned in this Appeal is the subject matter of another Appeal no. 233 of 2014, which was already been admitted.

Therefore, Admit. Issue notice to the Respondents returnable on 12.12.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **12.12.2014.**

**(T. Munikrishnaiah)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/js